

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:4619
ANSWERED ON:25.08.2010
AMENDMENT IN COASTAL REGULATION ZONE NOTIFICATION
Patel Shri Lalubhai

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the benefit will be given to Daman and Diu while amending the Coastal Regulation Zone Notification, 1991:
- (b) if so, the details thereof; and
- (c) the time by which amendment is likely to be effected ?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS(SHRI JAIRAM RAMESH)

(a) and (b) : The Ministry of Environment and Forests has brought out the pre-draft Coastal Regulation Zone Notification, 2010 for re-engineering the Coastal Regulation Zone (CRZ) Notification, 1991. The pre-draft CRZ Notification, 2010 seeks to provide for location in CRZ of the basic facilities like fish drying yards, auction halls, net mending yards, traditional boat building yards, ice plant, ice crushing units, fish curing facilities etc., for the local communities, which dispensation will be applicable through out the country, including the Union Territory of Daman and Diu.

(c) : The re-engineered CRZ Notification, 2010 will be issued in accordance with the provision of the Environment (Protection) Act, 1986 and the Rules thereunder.